

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1403 of 2019

IN THE MATTER OF:

Asstt. Commissioner of Income Tax

...Appellant

Versus

Sunstar Overseas Ltd.

...Respondent

Present:

For Appellant:

For Respondent:

O R D E R

05.02.2020 Notice directed against the Respondent has been received back with the endorsement that the premises of Respondent were found locked. Learned counsel for the Appellant may ascertain Email Address and may ascertain fresh particulars and Email address of the Respondent and provide the same within 3 days along with requisites.

Fresh notice be issued upon Respondent on fresh particulars as also through Email.

In addition, thereto Appellant may also serve notice through any other legally permissible mode.

Post the matter 'For Admission' (After Notice) on **26th February, 2020.**

[Justice Bansilal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)